

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:4889

ANSWERED ON:07.05.2012

TATRA TRUCKS DEAL

Bais Shri Ramesh;Jeyadural Shri S. R.;Manjhi Shri Hari;Mishra Shri Govind Prasad;Nagar Shri Surendra Singh;Pandurang Shri Munde Gopinathrao;Patasani Dr. (Prof.) Prasanna Kumar;Premajibhai Dr. Solanki Kiritbhai;Rao Shri Sambasiva Rayapati;Rathod Shri Ramesh;Ray Shri Rudramadhab ;Satpathy Shri Tathagata;Shekhar Shri Neeraj;Singh Kunwar Rewati Raman;Singh Shri Radha Mohan;Singh Shri Yashvir

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognizance of some serious irregularities in the purchase of Tatra trucks from Tatra Vectra Motors Limited of England manufacturing trucks in India in collaboration with the Bharat Earth Movers Limited, Bangalore;
- (b) if so, the details thereof including the number of trucks purchased so far and the details of the ongoing deals;
- (c) whether the Chief of Army Staff has raised question on the quality of the said trucks and also alleged of kickbacks offer in the deal and if so, the details thereof and the action taken in this regard;
- (d) whether a money laundering case has been registered by the Enforcement Directorate in the deal and if so, the details thereof;
- (e) whether the Government has ordered CBI inquiry into the deal and if so, the details thereof and the action taken against the persons found involved; and
- (f) the measures being taken/proposed to be taken to ensure total transparency and check bribery cases and the role of middlemen in the defence deals?

Answer

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (f): Government has taken cognizance of alleged irregularities in purchase of Tatra trucks. Ministry of Defence has purchased 6477 Tatra trucks between 1987-88 to 2010-11. 112 trucks are pending supplies. Central Bureau of Investigation (CBI) has been requested to investigate comprehensively into the charge of bribe to the Chief of Army Staff. A Preliminary Enquiry (PE) has been registered by CBI on 11.4.2012. Further, CBI has also registered a case under Section 120 B read with 420 IPC and Sections 12(2) read with 13(l)(d) of Prevention of Corruption Act, 1988 against one of the owners and other unknown persons of a UK based company, unknown officials of a Defence Public Sector Undertaking (PSU), Ministry of Defence and Indian Army. A case of suspected commission of offences punishable under the provisions of the Prevention of Money Laundering Act, 2002 (PMLA) has been registered on 11.4.2012 against Shri Ravinder Kumar Rishi and others, and taken up for investigation in the Directorate of Enforcement. Well defined procedures with adequate checks and balances, as mentioned in Defence Procurement Procedure (DPP) for capital procurement Procedure (DPP) for capital procurement and in Defence Procurement Manual (DPM) for revenue procurement are strictly followed in all defence deals.